

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF DEVAKI HOSPITAL LIMITED

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This announcement ("Second Corrigendum") is in continuation of and should be read in conjunction with, the Public Announcement dated September 11, 2006 (the "PA") and Corrigendum to the Public Announcement dated September 18, 2006 ("First Corrigendum") issued by us for and on behalf of Mr. A N Radhakrishnan ("the Acquirer") and Mrs. R Gomathi and Mrs. D. Meenakshi Ammal ("PACs") to the shareholders of Devaki Hospital Limited (Target Company), pursuant to and in compliance with regulation 10 & 12 of "the Regulations" issued by SEBI. The shareholders of the Target Company may please note the following:

1. The original and revised schedule of major activities under the Offer is as follows

Activity	Original Schedule	Revised Schedule
Public Announcement (PA) Date	September 11, 2006, Monday	September 11, 2006, Monday
Specified Date	September 29, 2006, Friday	September 29, 2006, Friday
Last date for a competitive bid, if any	October 2, 2006, Monday	October 2, 2006, Monday
Date by which Letter of Offer will be dispatched to the shareholders of the Target Company	October 21, 2006, Friday	February 21, 2007, Wednesday
Offer Opens on	November 3, 2006, Friday	March 01, 2007, Thursday
Last date for revising the Offer Price / Offer Size	November 13, 2006, Monday	March 08, 2007, Thursday
Last Date for Withdrawal of acceptance by the shareholders	November 17, 2006, Friday	March 14, 2007, Wednesday
Offer Closes on	November 22, 2006, Wednesday	March 20, 2007, Tuesday
Last date for communicating rejection/ acceptance (in part or full) and mailing of consideration for applications accepted	December 7, 2006, Thursday	April 4, 2007, Wednesday

2. The Acquirer and MMCHC have entered into a supplementary agreement on 22.12.2006 modifying the provisions of the original Share Purchase Agreement dated 07.09.2006, relating to 3,00,000 shares held by MMCHC which are under lock-in. Consequently paragraph no. 2(e) of the PA stands corrected as follows:

Para no. 2(e) : Of the 18,17,240 shares to be transferred under the agreement 3,00,000 shares are under lock-in till 02.05.2008. On completion of the open offer formalities under the Regulations, the shares under lock-in are proposed to be transferred to the Acquirer with continuance of lock-in, subject to requisite approvals from the Depository since the shares are held in demat. As per the original Share Purchase Agreement dated 07.09.06 MMCHC had issued power of attorney on these shares in favour of the acquirer and deposited the same with the escrow agent. If the transfer was not affected due to delay/ non-receipt of approvals the escrow agent was authorised to hand over the power of attorney to the Acquirer. As per the supplementary agreement dated 22.12.2006, the clause with reference to power of attorney on locked-in shares has been removed and power of attorney on the shares cancelled. If there is any delay in receiving approvals for transfer of the locked-in shares, the amount of Rs. 54,00,000 pertaining to the locked-in shares will be retained by the escrow agent (Indian Bank) and remitted to MMCHC only on completion of transfer.

3. The address, telephone number and fax number of the Manager to the Offer have changed as given below
Terms used but not defined in this Corrigendum to the PA shall have the same meaning as assigned in the PA.

The Acquirer and the PACs accept full responsibility for this Corrigendum to the Public Announcement and also for fulfilling their obligations as laid down in the Regulations.

Issued by the Manager to the Offer For and on behalf of the Acquirer



Indbank

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Contact Person: Mr. Sanjay Varghese, Vice President

Dated : February 20,2007 Place : Chennai